PEOPLE ARRESTED UNDER UAPA

3236. SHRI TIRUCHI SIVA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of individuals arrested under the Unlawful Activities Prevention Act (UAPA) during last five years, provide details thereof, year-wise;

(b) whether Government has check provisions in place to ensure that innocent individuals are not charged under the law; and

(c) the number of individuals convicted under the UAPA during last five years and whether Government has revised its guidelines for arrest due to low convictions?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI G. KISHAN REDDY)

(a) to (c) : The National Crime Records Bureau (NCRB) compiles the data on crime as reported to it by States and Union Territories and publishes the same in its annual publication ‘Crime in India’. The latest published report is of the year 2019. The number of persons arrested and the number of persons convicted under the Unlawful Activities Prevention Act (UAPA) during 2015-19 is as given below:
Year | Number of Persons Arrested | Number of Persons Convicted
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2015 | 1128 | 23
2016 | 999 | 24
2017 | 1554 | 39
2018 | 1421 | 35
2019 | 1948 | 34

There are adequate Constitutional, institutional and statutory safeguards including inbuilt safeguards in the UAPA itself, to prevent misuse of the law. Conviction is an outcome of an elaborate judicial process and is dependent on various factors, such as, duration of trial, appraisal of evidences, examination of witnesses etc.

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